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C.A.No. 7791 OF 1997  
'TEM No.IA(Judgment)

COURT No. 6

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.7791/1997@@  
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B. Krishna Bhat  
AA

Appellant (s)@@

VERSUS

State of Karnataka & Anr.

Respondent (s)

( Heard by Hon'ble Bharucha, Santosh Hegde & Sabharwal, JJ.)

Date : 30/03/2001: This appeal was called on for pronouncement of  
judgment today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE  
HON'BLE MR. JUSTICE N. SANTOSH HEGDE

For Appellant (s) Mr. N.D.R. Ramachandra Rao,Adv.  
Mr. R.S. Hegde,Adv. for  
Mr. PP. Singh,Adv.

For Respondent (s) Mr. S.K. Kulkarni,Adv. for  
Ms. Sangeeta Kumar,Adv.  
Mr. Sanjay R. Hegde,Adv.

The Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....J.....J..  
.SP2

Hon'ble Mr. Justice N. Santosh Hegde  
pronounced the judgment of the Court partly allowing the  
appeal. No costs.

.SP1

(Neelam Kawatra)  
Court Master

(S. Krishnan)  
Court Master

The signed judgment is placed on the file which is  
Not reportable.